

namely, the Super cyclone of 1999, the Phailin, the Hudhud, the Titli, the Fani and, recently, the Bulbul.

Sir, Odisha, of course, has learned many things out of this. Now, Odisha Government's well-planned efforts to tackle such challenges have been applauded world over including the United States. Under the leadership of Shri Naveen Patnaik, the Odisha Government is dealing with this very efficiently.

Like Odisha, there are other States also like West Bengal, Tamil Nadu, Andhra Pradesh, Kerala, Uttarakhand, Gujarat, Himachal Pradesh, North-Eastern States which are victims of natural calamities like cyclones, floods, avalanches, etc.

Sir, we can reduce disaster deaths through earlier correct prediction, having resilient infrastructure and response system. Therefore, my suggestion to the Government would be this. The Government should set up an International Disaster Resilience and Risk Management Institute which would offer a platform for academics, students and experts to do research and development in tackling disaster in a new and innovative manner. Therefore, in my opinion, Odisha would be the best State for such an institute, which the Government of India should set up. Thank you, Sir.

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the mention made by the hon. Member.

SHRI BHASKAR RAO NEKKANTI (Odisha): Sir, I too associate myself with the mention made by the hon. Member.

MR. CHAIRMAN: Shri P.L. Punia, not present. Kumari Selja and Shri Ripun Bora.

**कुमारी शैलजा** (हरियाणा): सर, आप मुझे कितना टाइम देंगे?

**श्री सभापति**: आपको दो मिनट और श्री रिपुन बोरा जी को एक मिनट।

### **Illegal mining in various parts of the country**

**कुमारी शैलजा** (हरियाणा): धन्यवाद सभापति महोदय, मैं आपका ध्यान हमारे देश में जो अवैध खनन हो रहा है, उसकी ओर आकृष्ट करना चाहती हूँ। सर, 2018-19 में 1,15,492 केस illegal mining के पाए गए हैं और ये बढ़ते ही जा रहे हैं। मेरे अपने प्रदेश हरियाणा में illegal mining बहुत ज्यादा स्तर पर चल रही है। इसके लिए कोई सख्त कानून नहीं है, जिसके अभाव में ये केस बढ़ते जा रहे हैं। NGT ने ऑर्डर दिया है कि जो भी व्हीकल्स

[कुमारी शैलजा]

illegal mining करते हुए पकड़े जाते हैं, उन्हें पकड़कर पचास प्रतिशत शोरूम की जो कीमत है, वह लेकर ही उन्हें छोड़ा जाए, लेकिन इस संबंध में आज तक ज़ीरो केस हुए हैं - कोई भी, एक भी व्हीकल नहीं पकड़ा गया है। सर, CAG की रिपोर्ट ने बताया है कि कितनी ज्यादा गड़बड़ हरियाणा में हो रही है। CAG रिपोर्ट में यह पाया गया है कि खनन ठेकेदार दोगुने खनन क्षेत्र पर खनिज का दोहन करते पाए गए हैं। यहां तक कि गैर-कानूनी खनन के चलते नदी के बहाव का मुंह तक मोड़ दिया गया है, बांध की सीमा पूरी तरह से बदल दी गई है और गैर-कानूनी पुल बनाए गए हैं। Sir, we are paying a heavy environmental cost also. सीएजी रिपोर्ट में पाया गया है कि खनन ठेकेदार दोगुने खनन क्षेत्र में खनन करके राजस्व को चूना लगा रहे हैं। अगर सभी 95 खनन क्षेत्रों में लागू किया जाए, तो यह माना जाए कि तीन-चौथाई खनन क्षेत्रों में दोगुने या उससे अधिक क्षेत्रफल में खनन हो रहा है।

**श्री सभापति:** आपकी मांग क्या है?

**कुमारी शैलजा:** सर, पांच हजार करोड़ का सालाना चूना लगाया जा रहा है। यह प्रशासन के देखते हुए हो रहा है और प्रशासन और सरकार की मिलीभगत के बिना यह नहीं हो सकता है। Sir, as per the information provided...

MR. CHAIRMAN: No; please. Your time is over.

**कुमारी शैलजा:** सर, मेरी मांग है कि सरकार इसकी ओर ध्यान दे। केंद्र सरकार भी ध्यान दे, क्योंकि जब हमारे पास satellite imagery है, तो ऐसा क्यों चल रहा है? हजारों-करोड़ों रुपये का घोटाला क्यों रहा है? इस पर सिटिंग हाई कोर्ट जज .....

MR. CHAIRMAN: Right. Now, Shri Ripun Bora. No, please. ...*(Interruptions)*... Once I call the other name, your thing will not go on record. ...*(Interruptions)*... This will not go on record.

KUMARI SELJA: \*

**श्री अहमद हसन** (पश्चिम बंगाल): महोदय, मैं माननीय सदस्या द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूँ।

**SHRI K.K. RAGESH** (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

MR. CHAIRMAN: The moment I take the other name then it starts.

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\*Not recorded

SHRI RIPUN BORA (Assam): Mr. Chairman, Sir, this is regarding Assam. It is in Patkai Hills. This is illegal open-cast mining violating the Order of Supreme Court and violating the Order of Green Tribunal. \*

MR. CHAIRMAN: No; no, you can't make any allegation against any State. ...*(Interruptions)*...

SHRI RIPUN BORA: No, Sir, two FIRs have been filed by the Director....

MR. CHAIRMAN: Shri Ripun, this is Zero Hour. You have to bring it to the notice of the Government. ...*(Interruptions)*...

SHRI RIPUN BORA: \*

MR. CHAIRMAN: If you want to make allegations and counter-allegations, I can't help it. ...*(Interruptions)*...

SHRI RIPUN BORA: \*

MR. CHAIRMAN: Now, Shri Manas Ranjan Bhunia. ...*(Interruptions)*... You can't make allegations against a State which is not here to defend. ...*(Interruptions)*... It is not going on record. ...*(Interruptions)*... This is not going on record. ...*(Interruptions)*... Shri Ripun, please. ...*(Interruptions)*...

SHRI RIPUN BORA: \*

श्री अहमद हसन (पश्चिम बंगाल): महोदय, मैं माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूँ।

MR. CHAIRMAN: Nothing shall be reported. ...*(Interruptions)*... Your purpose seems to be different. ...*(Interruptions)*...

SHRI MANAS RANJAN BHUNIA (West Bengal): Sir,...

MR. CHAIRMAN: Bhunijaji, one minute. The purpose of Zero Hour is to bring something to the notice of the House and the Government. If you want to make allegations against this thing, they should be in a position to respond. ...*(Interruptions)*... They are not here. So, that has been the practice of the House. You highlight the issue. But, not make allegations and counter-allegations then the purpose will be lost. Now, Shri Manas Ranjan Bhunia.